

Application of Family Planning and Hindu Code Act to all Communities

194. SHRI SHRIKISHAN DODI:

SHRI P. GANGADEB:

Will the Minister of HEALTH AND FAMILY PLANNING be pleased to state:

(a) whether the Health Ministry has shown its concern over the rapid growth of the religious minorities than of the majority of Hindu community as brought out by the Census 1971;

(b) if so, whether the Census shows failure of family planning in the country; and

(c) whether in view of this, Government are considering to make the Hindu Code Act applicable to all communities?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY PLANNING (a) and (b). According to 1971 Census, the growth rate of minority communities has been higher during the decade 1961-71 as compared to that of the Hindus. This does not, however, show failure of family planning in the country. The differential in the growth rate of various communities with higher growth rate of minority communities was also there during the decade 1951-61 as shown by 1961 Census when there was very little family planning programme. The programme started with accelerated tempo only since 1965-66. The total number of births averted as a result of family planning efforts up to 1971 was 7.4 million only. This programme which in fact has been accepted by all communities could not have made any significant contribution to the differential growth rate of the various communities during 1961-71.

The population growth rate among various religious communities is the net result of birth, death and migration rates besides rate of conversion from one religion to another, while family planning contributes to the reduction of the birth rate only. The Census authorities have still to work

out the birth and death rates for the decade 1961-71.

(c) While monogamy and polygamy may give rise to differential sizes of individual family, they make no impact on the growth rate of a community, which is derived from the total number of married women in that community between the ages of 15-45. Hence the application of the Hindu Code Act to other communities will not affect their growth rate.

Review of progress of Cooperative Movement during 1968-70

195. SHRI SHRIKISHAN MODI:

SHRI P. GANGADEB:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether attention of the Ministry of Agriculture has been drawn to the recent review which covers the progress of the cooperative movement in 1968-69 and 1969-70 made by the Reserve Bank of India; and

(b) if so, whether they have pointed out certain defects which still persist in the cooperative movement in India?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHAB P. SHINDE) (a) and (b). Yes, Sir.

28th Session of The Council of Inter Governmental Maritime Consultative Organisation Held in London during May, 1972

196. SHRI SHRIKRISHAN MODI: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether a three member delegation represented India at the 28th Session of the Council of the Inter-Governmental Maritime Consultative Organisation held in London from 23rd to 26th May, 1972;

(b) if so, whether the problems of sea pollution by oil and other hazardous substances were discussed; and

(c) if so, the main features thereof?

THE MINISTER OF PARLIAMEN-
TARY AFFAIRS, AND SHIPPING
AND TRANSPORT (SHRI RAJ BAHADUR): (a) and (b). Yes, Sir.

(c) The subjects to be taken up at the 1973 International Conference on Marine Pollution were discussed and approved. These include Regulations for prevention of pollution of the seas by oil, bulk liquid and dry noxious substances discharged from ships, and those relating to the design, construction and equipment and pollution by noxious substances carried in packages or containers ship generated sewage/garbage. The question of extending the principles contained in the International Convention relating to Intervention on the High Seas in cases of Oil Pollution casualties and in the International Convention for Civil Liability for Oil Pollution Damage (1969) to pollution caused by noxious and hazardous substances other than oil and the Ocean Dumping Convention (if called upon by the Stockholm Conference on Human Environment) were also approved for consideration at the 1973 Conference. Policy directives will be considered at the next session of the Council in November 1972.

Hindustan Latex Ltd., Trivandrum

197. SHRI M. K. KRISHNAN: Will the Minister of HEALTH AND FAMILY PLANNING be pleased to state:

(a) whether Government are aware that the dispute over the revised pay scales in Hindustan Latex Ltd., Trivandrum has been referred to arbitration; and

(b) if so, the reasons for the delay in appointing the arbitrator since the matter was referred in May, 1972.

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING PROF. D. P. CHATTOPADHYAYA: (a) and (b). The demand of the employees of Hindustan Latex Limited for revision of pay scales has not yet been referred to arbitration. The management of Hindustan Latex Limited has sought approval of the Government of India for

referring the matter to arbitration. This is under active consideration of the Government.

Foodgrains Production vis-a-vis Per-capita Availability

198. SHRI DASARATHA DEB: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the attention of Government has been drawn to the fact that despite the increase in foodgrains production in recent years, the *per-capita* net availability has not increased correspondingly:

(b) if so, the main features thereof; and

(c) the reasons for the low level of *per-capita* availability?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHAB P. SHINDE): (a) to (c). Per capita availability of foodgrains depends on several factors including, apart from the internal production, the level of imports and growth of population. In view of decline/stoppage of foodgrain imports and increase in population, per capita availability cannot increase in the same proportion as the internal production. However, there has been an increase in per capita availability from 162.7 Kgs. per year in 1969 to 170.4 Kgs. per year in 1971.

Inclusion of Gymnastic Group in MUNICH Olympics

199. SHRI DASARATHA DEB: Will the Minister of EDUCATION AND SOCIAL WELFARE be pleased to state:

(a) whether Gymnastic Group of India has been refused inclusion in the Munich Olympics;

(b) if so, the reasons therefor; and

(c) whether Government propose to reconsider the case of Gymnastic Group for being included in the ensuing Munich Olympics?